## RAJYA SABHA

Monday, the 14 th August, 1989/23rd Sravana, 1911 (Saka)

The House met at eleven of the clock, The Deputy Chairman in the Chair.

#### RE REPORTED KILLING OF BODOS IN GOHPUR VILLAGE IN SONIT- PUR DISTRICT OF ASSAM

'SHRI PARVATHANENI UPENDRA (Andhra Pradesh); Madam. Deputy Chairman, (Interruptions)..

THE DEPUTY CHAIRMAN: There is no Special Mention today. We have permitted only one Special Mention on the Bodo issue. Some Members wanted to raise it(*Inter*-ruptions),

SHRI PARVATHANENI UPENDRA Madam, we have given a joint notice today to the Chairman and he has also permitted, I believe, to mention about the refusal of the Doordar-shan, Hyderabad. (Interruptions)...

THE DEPUTY CHAIRMAN: Let, [' first of all, Mrs. Anwara Taimur speak on the Bodo issue because many peo- ple have died... (Interruptions)...

DR. NAGEN SAIKIA (Assam): Madam, I "also want to say something . (Interruptions) ...

THE DEPUTY CHAIRMAN: Some Members have shown concern... (Interruptions). They showed their concern on Friday also. Therefore, let us take it up today. Yes, Mrs. Taimur.

SHRIMATI SYEDA ANWARA TAIMUR (Nominated): Madam Deputy Chairman, we have all seen in the na-tional papers that more than a hundred people were massacred in Gohpur in" Sonitpur district of Assam. A large number of villages have been burnt and nearly sixty thousand people were made homeless. They are taking shelter in the neighbouring State of Arunachal Pradesh. There are large number of children and women among the dead. It is a great human tragedy.

Madam, a law and order situation has arisen in Assam. We urge upon the Union Government to investigate into this incident in the border State and render immediate relief to the victims and punish the culprits. Madam, it is apprehended that a kindly a civil war condition will develop in Assam if firm steps are not taken immediately. I would like to request the honourable Home Minister to make a statement regarding the actual number of the dead and the injured in this incident and the actual number of houses burnt and the number of the people in the relief camps... (Interruptions) .. We want to know- the actual position there. Thank You, Madam.

SHRI SANTOSH BAGROD1A (Rajasthan): Madam, I want to associate myself... (*Interruptions*)...

SHRI RAOOF VALIULLAH (Gujarat) Madam, I want the Home Minister who is present here in the House now to make a statement (Interruptions) .Madam, this is a very se-rious mater because more than four hundred people have died and a law and order situation has been created and we want the Minister to take proper steps immediately.... (Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): Madam, if it is a Special Mention, let one Member speak because if all the Members speak, we cannot hear anything... (Interruptions)

THE DEPUTY CHAIRMAN: Yes..., (Interruptions).Just a minute You have raised your hands, many of you, and you want to associate yourselves. It is all right. The Home Minister is 3 Re. killing of Bodos in [RAJYA SABHA] Sonitpur Distt. of Assam

[The Deputy Chairman] here. The matter was raised before once and once the Home Minister responded also and he came out with an explanation. We had a discussion After that, on Friday last, some Members mentioned it and I had requested the Home Minister to look into the matter. Again, today you are raising it. The Home Minister is here. If the House agrees, he can make a statement... (Interruptions)...

SHRIMATI BUOY CHAKRAVAR-TY (Assam): Madam, it should not be on the basis of the newspaper reports alone. (*Interruptions*)...

DR. NAGEN SAIKIA: Madam, I would like to say one thing... (Interruptions).

SHRIMATI SYED ANWARA TAI-MUR: Madam, the incident has taken place and it has come in all the papers ... (*Interruptions*)...

SHRIMATI BIJOY CHAKRAVAR-TY Madam, , on the basis of the newspaper report alone it should not be made... (Interruptions)...

SHRI VISHVJIT P. SINGH (Maharashtra) : You see, Madam, what they are saying... (*Interruptions*)... You see what they are saying. It has come in all the newspapers... (Interruptions) ...

DR. NAGEN SAIKIA We also want, Madam, that the Home Minis ter... (Interruptions)... should make statement (Interruptions) ... we а also want that the Home Minister should make a statement..., (Inter ruptions) ... It а horrify is ing news... (Interruptions) We are very much concerned with the news. It is a horrifying news. If it is true, then something must be done. Already the Government of Assam has taken some steps and the Union Home Minister also, I think, Therefore, it is a has been informed. serious matter. We shall have to take a united stand to stop such killings, if there was any, and to restore peace and harmony in the State. Therefore

we should not dither but we shall have to take some firm stand. As far as I know, Madam, from Arunachal side some attackers came and attacked 6ome missing villagers and non-tribal villagers and then, I think, it was a retaliation. But I do not know what were the numbers...

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SANTOSH MOHAN DEV): Madam, you should not allow this to go On record.

DR. NAGEN SAIKIA; Why not? *{(Interruptions).,.* 

THE DEPUTY CHAIRMAN; Every Member has a right to speak. Then the Home Minister can give the correct information.

DR. NAGEN SAIKIA Therefore, Madam, we want that the hard facts should come out. And, moreover, on the basis of the facts, we should take some firm stand to restore peace and harmony in the State to prevent the Bodo agitation carnage in the State so that it cannot spread any more in the State.

भी सुरेन्द्रजीत सिंह अहलुवालिया (विहार) : मैडम, 6 प्रगस्त को खुफिया विभाग ने सासास सरकार को प्रानाह किया ... (ग्यवधान)

SHRIMATI BIJOYA CHAKRA-VARTY: Madam, (Interruptions).

THE DEPUTY CHAIRMAN; I will call you.

श्रो सुरेन्द्रजीत सिंह झहलुवालिया: कि इसतरह की घटनाएं घट सकती हैं ग्रोर कौमी दंगे हो सकते हैं, इसके बांबाजूद भी श्रासाम सरकार ने कोई भी कायवाही नहीं की । इतना ही नहीं 10 ग्रास्त को जब एक ए० जी० पी० गवर्नमेंट के मिनिस्टर के रिलेटिव की हत्या हुई, उन्होंने बैठकर फैसला किया कि बोडों के गांव पर इसला करना है । 5 St. Killing of Bo&oa fa [14

एक स्कूल में बैठक हुई, वहां तरबू-तरब के मड़काऊ भाषण विए गए । नौन बोडोज लोगों की मीटिंग हुई भीर उन्होंने कैसला किया कि इनका जमायत जहां हो रही है उसपर हमला करके बोडो लोगों का नर-संहार करना है भीर इन्होंने करीब 400 लोगों की इत्या की है मौर मखबार में 100 लोगों की इत्या की है मौर मखबार में 100 लोगों के नाम पा रहे हैं।

म प्रापते माध्यम से सरकार का भ्यान भाकपित करते हुए सरकार से मांग करता हूं कि इस बारे में बताया जाए कि बाबो, बो एक द्राइवल जाति है, उसके जाभ क्यों प्रत्यावार हो र हैं, कौन इसके पीछे है बौर कौन कर रहा है ?

BIJOYA CHAKRA-SHRIMATI VARTY; Madam, Deputy hairman,my point is that this is a ompletelyabricated news that has ppeared in lational papers. (Interruptions). Barlieac Madam, ou had disallowed us I o raise certain facts that appeared a the paper\*. And this news item ppeared in vesterday's newspaper. It as come from Arunachai Pradesh. nd We have come to know and it as come from the Assam Government lat it is Mr. Gegong Apong who igineered the entire news item. And ese ABSU extremists have got their «e in Arunachai and from there.

ey are making: attacks simultan-

usly in the tribal and non-tribal lages of Gohpur area where the I issacre is supposed to have happen-But the actual fact is that the sam Government gave the correct ormation that only 10 persons havein killed. And out of ten, 7 are tribals. earlier, there been an Madam,' incident. One tribal lor girl had been raped by the so- ed extremists and after that there i some sort of tension. (Internip. us). It is done by the extremists ; engineered by the RAW, vour J itution, your Central They Government itution. have engineered tything. There is no question that e is no law and order. Madam, toabilise the constitutionally elected

UG. 1989 ] Sonitpur Distd. of 6

Government, the Central Government has applied every means so that this sort of disorder and chaos prevailed in that State. Madam, I appeal to you that you please ask them not to such such matters which have appeared in the newspapers. (Interruptions).

ठाकुर जगतपाल सिंह (मध्य प्रदेश) : यह इतना महम सवाल है जहां पर सेंकड़ो लोग मारे गए हैं उनके बारे में हिम्दुस्तान को जनता जानना चाहती है कि किसने मारा है ... (व्यवधान)

धी ग्रहस बिहारी वाझपेयी (भध्य बदेश) : महोदया, देश के किसी भी भाष में अगर बढे पैमाने पर हत्याओं का समाचार ग्राता है तो उससे चिंता होनी त्यामाविक है । समाचार पतों को पढ़ने से यह पता नहीं लगता कि सचमुच मैं कितने सोग मारे गए । यह तो गृह मंती सदल में बता सकते हैं और गृह मंती को भी ग्रासम सरकार पर रूचना के लिए निभर रहना पड़ेगा । समाचार पतों को पढ़ने से यह भी पता नहीं लगा कि कौन किस को मार रहा है। शायद यह गोहपुर वही स्थान है जहां पहले की उपद्रव हो जुका है ।

जी संतोष मोहन देव : 1983 में |

श्वी झटल बिहारी वाअपेवी : मगर यह हो चुका है तो इसका मयावह झौर मी बढ़ जाता है । मेरा निवेदन है कि सवाल को पार्टों का सवाल न बनायें । देश के किसी भी माग में कोई भी मारा जाए इस सदन के लिए चिंता का विषय है । और इसकी सच्चाई को तह में जाने के लिए हमें तैयार रहना चाहिए और मैं चाठूंगा कि ब्हू मंती महोदय बयान दें ।

व्यी जगेश देसाई (महाराष्ट्र) : इन इनके साथ हैं

उप-समापतिः इस्ट्रेलिए मैंने कहा जि होम जिनिस्टर बैठे है, सीरियस मैटर है, जवाब बें। 7 Re. killing the Bodomin [Rajay

्डा∙ अवरार बहुनी खान (राजस्थान) डपसणापति महोदया, हुम इस स्पेशल नेशन का समर्थन करते है (ध्यवधान)

उप-सभापतिः देखिए, श्री कमलेन्दु भट्टाचार्यं प्रसम के हैं उनकी बोलने दीजिए । वह ज्याटा बैद्धतर जानते हैं । श्री फटटाचार्यं ।

SHRI KAMALENDU BHATTA-CHARJEE (Assam): Respected Madam, the hon. Member from AGP, Dr. Saikia, and. Madam Chakravarty, the other day they were showing **a** newspaper in the House, At that time you were in the chair. Madam, they were reading lines from one particular newspaper saying that the RAW was supplying raw material to the Bodo extremists:

DR: NAGEN SAIKIA: It was not a newspaper. It was the copy of a letter. (Interruptions)

SHRIMATI BIJOYA CHAKRA-»VARTY: We have submitted authentic documents. (Interruptions)

SHRI KAMALENDU BHATTA-CHARJEE: The other day they were reading from the newspaper as if they were reading lines from the Geeta or tht Bible. But today when it has come into the newspaper, they are denying today, they are flaying what has come in the newspaper may not. be true Madam, my knowledge of Hindi is very pooi». I should be excused for that. The most hon. Member, he is ar very learned Member, Atal Bihari Vajpayeeji, just a few seconds ago, he said

"समाचार पत्न. पढ़ने से यह मालूम नहीं होता" लेकिन समाचार पत्न पढ़ने से और सब सालूम हो जाता है सिर्फ यह मालूम नहीं होता ।

As I understand Hindi

यह मालुम नहीं होता ।

My knowledge of Hindi is very poor यह मालम नहीं होता इन्होंने यह कह दिया

But if there is something concerning the opposition parties Madam, one

#### Sabha]sonit pur Distt.of Assion 8

Important thing I am telling you. The Deputy Commisioner of Sonitpur district he sent a message to Dispur Secretariat six days back that he was apprehending that a major catastrophe might take place pn Gohpur. This Gohpur, Madam, is the same place where other carnages also took place. Madam, the Dispur Administration— I do not want to blame anybody, I do not want to say anything against the AGP-but when I met the Chief Minister of Assam, I found that he was a Very reasonable man. (Interruptions). Madam, I meet the Chief Minister of Assam-and I just want to share it with the hon. Members of this House-that I found him to be an extremely reasonable person, who showed his great concern for the solution of this sensitive problem. But, Madam, I say that this carnage was engineered in sipte of his kowledge and the intelligence service of the Dispur administration. Those who are in charge, they did not take an<sub>v</sub> steps and the Deputy Commissioner of Sonit-pur told the Chief Secretary, Dispuir, Sir, my last attempt to this place from this sort of a save catastrophe has failed. Madam, one party, whicli is avowedly anti-tribals, its members have engineered tfiis catastrophe. 1 would them; they shouk kill Gome appeal to people in turn; they should not kill 200 people together; the; should kirl them in a phased manner .... '('Interruptions).

THE DEPUTY CHAIRMAN; N< no, I object. Nobody should be kille either in a phased manner or othea wise.

SHRI KAMALENDU BHATT CHARJEE; Madam, this party is ant minority; they have been engineerir this sort of killing. It is not the fir time. If you go by the history, yc \* will find that some three thousai minority people were killed in^Assai in Nelli', and the persorr responsib for it got a prize post in the Gover j ment. It is .amatttr of shame tb , those people who were responsible I i tha killings-nan I.A.S. officer—got prize post. That is the irnoy of history.

Madam, I have *got* many points to raise. But I would only like the hon. Home Minister, through you, to tell us whether he is going to make a statement about it today, Tegarding this dastardly act. lis he going to make a statement today?

DR. NAGEN SAIKIA; The Chief Minister Of Assam in the same paper has stated about the news that if at all, it is exaggerated We do not know how the Home Minister will enlighten us on this. The second ' point is

THE DEPUTY CHAIRMAN; Let the Home Minister reply.

DR. NAGEN SAIKIA The Deputy Commissioner Sonitpur was told by the Chief Secretary of Assam and the Home Commissioner of Assam that due to shortage of forces, they could not immediately send the force. Therefore, they had to maintain law and order with the force that they had at that time. That day also I said that the required number of forces were. not sent. The Central Government should have sent the required number, of forces in Assam to combat terrorists in Assam.

SHRI GURUDAS DAS GUPTA (West Bengal): It is inconceivable to believe that something so atrocious can happen in any part of country which will not be condemned by anybody in the House. "We are equally concerned as anybody else, whether' from this side or that side, with what has happened and at the reports that appeared in the newspapers. We are equally concerned.....

AN HON. MEMBER Belated corere earn.

SHRI GURUDAS DAS GUPTA Not belated; it was always BEEN are stand. Secondly, the point is, instead of making inflamatory speeches regarding the involvement of political parties and leaders in the mass klling, it would be better if we lend our voice of sanity to restrain the situation. Instead of restraining the situation, if inflammatory speeches are made by anybody, without evidence, that tenta-mounts to connivance with violence.

My third point is, my party feels, let the Assam Government institute an enquiry into it; let them make an enquiry and let the enquiry reveal the truth... (*Interruptions*). So long as the elected government is in power, it must be allowed to discharge its responsibility, and the responsibility of the Centre is to ensure that constitutional functioning is allowed in the State. It is not the interference.-

SHRI JAGESH DESAI Who will make the enquiry Will it be the Central Government or the State Government?

SHRI GURUDAS DAS GUPTA: It is a law and order question. The State Government should make enuiry... (Interruptions)

THAKUR JAGAT PAL SINGH The State Government is involved; the enquiry must be by the Central Government. (*Interruptions*)

SHRI GURUDAS DAS GUPTA:) Constitution of India cannot be drown-' ed with shouts and counter-shouts ha the House. Government must function according to the provisions of the Constitution.

And lastly, I call upon the Home Minister to make a statement. Let him speak the truth. Let him alec say in the House that he does not want the enquiry to be conducted by.. (*Interruptions*). Let him say- I would like the Central Government to share its views with us and make its position clear on the issue, whether it is not a law and ordes issue, and whether enqoiry should be conducted by [Shri Gurudas Dae Gupta] Assam Government, or whether you do not believe in Assam Government, land you would Ike to conduct this enquiry yourself. If you take this responsibility upon yourself, that brings us to the end of the Constitution. Let us not do it.

SHRI V. NARAYANASAMY (Pondicherry); Madam Deputy Chairman, the hon. Home Minister made a statement the other day when we raised the issue. The Chief Minister met the, Home Minister and discussion was held. I requested the A.G.P. Government and the Chief Minister to come forward and co-Operate with the Central Government to settle the dispute. Madam this matter has now come to light. The killing of more than 400 persons in that particular district shows clearly that the Assam Government had a hand in it the majority community... because, (Interruptions).

THE DEPUTY CHAIRMAN: Let the Home Minister clarify. (Interruptions).

SHRI V. NARAYANASAMY: Whatever information I have gathered, I am placing before the House.

SHRI GURUDAS DAS GUPTA: This is atrocious. His comment is atrocious. (Interruptions).

THE DEPUTY CHAIRMAN; Let the Home Minister clarify. (Interrup-tions).

SHRI V. NARAYANASAMY I am only giving whatever information I have gathered. (*Interruptions*).

SHRI V. GOPALSAMY: It is totally false information. (Interruptions)

THE DEPUTY CHAIRMAN: It is very unfortunate. Somebody said, she said, that the Central Government was involved in it. He says 'the State Government'. Let the Home Minister tell., us who, was responsible for it. (*Interruptions*) The hon lady Member from Assam said that the Central Government was involved in it and said that I should give a directive to the Central Government to withdraw these activities. He says 'the State Government'. I cannot give any directive. I can only ask the Home Minister to make a statement to clarify the position. (Interruptions),

SHRI V. NARAYANASAMY; The information was given to the Government by the Intelligence that there would be a massacre in this particular district. The State Government was informed. The Home Minister and the Chief Minister of Assam knew the fact earlier. They allowed the thing to continue because, the majority community wanted to massacre the minority community, the tribal in this district. The State Government is responsible. (Interruptions). The State Government supported the massacre. Therefore, I said that the (Time bell rings) I am concluding within one minute, Madam. They State Govern that said the ment is controlling the law and order machinery. They have failed to control the situation there. I demand two things from the hon. Home Minister. Firstly, he should come forward with a statement before the House today. Secondly, I want that the Central Government should appoint a Committee to enquire into this incident that has taken place in this district so that the truth will come out. (Interruptions) If we leave it to the State Government, they will completely whitewash the entire thing. Therefore, I want the Central Government to appoint a Committee to go into this matter and submit a report. Thank you.

SHRI LAL K. ADVANI (Madhya Pradesh); On a point of order, Madam. You just mentioned that the lion lady Member from Assam made the allegation in respect of the Central Government; and that if some Member from the other side

THE DEPUTY CHAIRMAN; It is wrong.

SHRI LAL K. ADVANI My point is here, we are in Parliament where the Central Government is present. They can certainly reply to the point made by the hon. lady Member from Assam. But the State Govrenment is not present here. There is no State Government present here. Therefore, it is highly improper for any Member of this House to make any allegation against the State Government. There is a difference between the two. (*Interruptions*).

SHRI SANTOSH MOHAN DEV She mentioned about the Arunachal Pradesh Government... (*Interrwptons*)I'.I

SHRI LAL K. ADVANI: My pont of order is addressed to you, Madam. To way that the two are balanced is not correct. In this particular case, the Central Government is present in the House. If one of my colleagues makes an allegation, the Home Minister is there to reply to it. But the Chief Minister or the Government of any State is not present here and, therefore, this kind of an allegation cannot be made.

THE DEPUTY CHAIRMAN; Mr. Advani, we are a Council of States and matters about States have been discussed. The Home Minister will clarify the thing. I will request the Home Minister to clarify.

SHRI LAL K. ADVANI; The Home. Minister cannot do it on behalf of the State Government.

THE DEPUTY CHAIRMAN He is the Minister of Home Affairs. It is hie responsibility to see that law and order is maintained in the country, in the entire country. He is the Home Minister' for the whole country and not for Delhi alone. (Interruptions)

SHRI VITHALRAO MADHAVRAO JADHAV. Maharashtra) The hon. Member is not asking the State Government He is asking the Home Minister.

THE DEPUTY CHAIRMAN; Just a minute. (Interruptions). I understand law and order is a State subject क्या आप इस बात पर खुण होंग कि बोडो

लोग, हरिजन हों, म्रादवासी हीं मारे जायें।

But on that ground we should not raise the issue here It is very unfortunate. On a point of law do you want the people to die?

SHRI LAL K. ADVANI; I am as much concerned about what is happening there. I am as much concerned about the carnage or the killings of Adivasis or anyone else, but what I have raised is a question of constitutional propriety, parliamentary propriety and you give a ruling on that. (Interruptions).

SHRI S. K. T. RAMACHANDRAN (Tamil Nadu); Madam, are they here to help us to enforce justice or to cover up inefficiency and ineptitude?

SHRI DIPEN GHOSH (West Bengal) Madam Deputy Chairman, it *is* indeed a horrifying, gruesome murder that has taken place in Gohpur and it is the responsibility of both the Centre and the State Government to ensure that such incident does not recur.

Madam, when we had an opportunity to discuss the Bodo agitation on the floor of this House, we had made it clear from our side, from our party side, that within the Assam State the Bodos should be given the right *of* local autonomy, not going outside of the State of Assam. Here, as in the case of certain other parts of the country some ethnic troubles are taking place between tribals and non-tribals or between two groups of tribals. different, groups. of tribals. So it is very-important to see, from the point of view of national unity and

#### 15 Re. killing of Bodos in [RAJYA SABHA] Sonitpur Distt. of Assam 16

#### [Shri Dipen Ghosh]

integrity that Bitch type of violence does not occur between tribals and non-tribals or between two sections of the tribals.

Madam, I do not want to give dean chit to the Centre though I am not holding any brief for the State Government of Assam. We have seen how the Central Government and for that matter the ruling party at the Centre has tried to fish in troubled waters everywhere when such violent activities have taken place between two groups of tribals or between tribals and non-tribals.

Madam, my younger colleague whom I love most, Kamalendu Bhattacharjee, had stated that some of the persons who were involved in it, they got the prize post after the AGP Government was formed there, but I can' surely remind Mr. Kamalendu Bhatacharjee and ask him, who paved the way for giving them the prize post ultimately? Only in the year 1985, *on* 15th August you had signed an accord and with pride you had taken them to the ramparts of Red Fort. *(Time bell rings)*. I am only reminding him...

# SHRI PAW AN KUMAR BANSAL (Punjab); Are you repudiating that?

6HRI DIPEN GHOSH: When they signed the Assam accord, it in effect sowed the seeds of discord among the tribals and non-tribals, among the minorities and the majority people. Now, when the AGP Government or AGP for that matter has gone against the Central Government in national politics, they are trying to fish in troubled waters they are trying to incite one section of tribals against another section of tribals. There is already a newspaper report that there is the hand of RAW. I am not blaming the Central Government or the State Government I do not know whether it is correct or net but we have seen the black hand of BAW in Bengal also. we have e«s

how RAW had fished in troubled waters during the Naxalite agitatioa in Bengal. We have seen that. (*Interruptions*)

SHRI ANAND SHARMA (Hima-chal Pradesh): Madam, this is a. serious matter.

SHRI DIPEN GHOSH: I do not want to give a certificate of being lily-white to Mr. Buta Singh.

SHRI ANAND SHARMA: On a point of order. Madam, he *is* making Wild accusations against an intelligence agency of the country. This is a very sinister thing. He is trying to mislead the House. He is trying to mislead people. He has deliberately done it. It has an act, of mischief. (Interruptions)

SHRI DIPEN GHOSH; They are misleading the nation. Madam, you did not interrupt Mr. Kamlendu Bhattacharjee. I did not interrupt Kamlendu Bhattacharjee. I did not interrupt anybody from that side. I want to put the record straight. They cannot absolve themselves of respon-. sibility for today's situation in that part of the country.

SHRI VITHALRAO MADHAVRAO JADHAV Naxalites are supported by the Communist and not by the Congress. And yet he is charging the Congress Government. (*Interruptions*)

SHRI DIPEN GHOSH. We know... We are leaders From this side, you must remember, the late P. Ramamurti had reminded the entire House and through this House the entire nation of the danger of "Operation Brahmputra". He had published a booklet on this issue. I was then at the benches behind his Beat-It is oh record. Every time our party has drawn the attention of the Government and through the House of the nation to this danger of the imperialist forces, the reactionary force Eufte the country trying to dastable like our country and the Central Government, without knowing the danger of it knowingly or unknowingly has played into the hands of those forces. So today when the Home Minister will be giving a statement, will he kindly state whether -there was the hand of RAW behind it and what role the Central Gov-, emment had in it?

THE DEPUTY CHAIRMAN: Perhaps you were not in the House when we had a discussion on Bodo agitation that wag raised by the Member there. He denied it.

SHRI DIPEN GHOSH: I was there. Earlier was a Calling Attention and Mr. Santosh Mohan Dev was rep-' lying ...

THE DEPUTY CHAIRMAN; No, you don't know perhaps, last time... just a second... there is no need to get agitated, I am trying to keep the record straight. There was a discussion and the Home Minister replied and he denied it. If you like, you can see the record because I was in the Chair. He is again there to deny...

SHRI PARVATHANENI UPEND-RA: I raised the question of "Operation Jhumjhum and three crores be-ing allotted to RAW.

SHRI DIPEN GHOSH So this is a serious situation. I would ask Mr. Narayanasamy and other Members there not to try to politicise this issue. This is a question of unity and integrity of the country. So naturally the Centre must try to take that position. They should not try to shift the burden on to the shoulders of the State Government in that part of the country.

SHRI N. K. P. SALVE (Maharashtra) : Madam Deputy Chairman, what is involved is the loss of life of a section of out brethren who belong to the weakest Action of society— the triba is and when *we* are talking of this kind of a carnage inflicted on the adivasis one would expect that we would have an approach which is more humane and non-political. Many irrelevant Issues have been brought into this purely to politicise the issue. ' There are only two points I want to make and I have done Firstly, Madam, law and order may be a State problem but this is too doctrinaire an approach, too legalistic an approach. When violence and killings reach a dimension that threatens the very mechanism of our Constitution, it is very much the concern of this House.

SHRI YASHWANT SINHA (Bihar): Will you apply the same yardstick uniformly?

SHRI N. K. P. SALVE We will apply the same. We do not have double standards. We do not talk with double tongues. And, therefore, Madam, this House must take cognizance of what has happened. It is very disconcerning that innocent people should have been killed like this. They cannot be made victims of political violence one way or the other. Madam, very unfortunately, RAW is sought to be dragged into it. There is only one thing. I want to put it very clearly that it is not to the interest of my party, it has never been to the interest of my party, to create conditions which will destabilize any State whatsoever. Whether it is Congress States or not, I maintain, Madam it has never been our strategy... (Interruptions)...

SHRI PARVATHANENI UPEND-RA: Joke of the year!

SHRI N. K. P. SALVE Madam, by the very weight of their own sins the Government of Karnataka falls, how is the fault to be found on to. our heads? If States after States do get destabilized beacuse they are not able to manage their own people, the minimum one would expect, in fa nese and justice, is not to lay we [Shri N. K. P. Salve]

blame on the head of the Home Ministry here. That has been the joke which has been carried on, and a lit too far.

In the end, Madam, all that I want to submit is, it *is* obvious that the State Government has not been able to take care of the situation there.

SHRIMATI BIJOYA CHAKRA-VARTY: I want to ask whether RAW belongs to Congress (I).

SHRI N. K. P. SALVE: It is clear to everybody that the State Government is not able to cope with the situation I am only referring to the law and order problem. Therefore, it is the duty of the Home Ministry here to assist them in a manner as would stabilize the conditions and create an atmosphere which is commensurate with the spirit of the Constitution. People should be able to live freely.

I agree with only one point which Dipen has made. Madam, the Brahmaputra is a eurse of that State. A river which can be harnessed, harnessed to provide water to the whole country... (*Interruptions*).. Will they listen to what I have to say They have no idea of the problem which that river causes.

(Interruption)

SHRI DIPEN GHOSH; I belong to that part of the . country. I know Brahmaputra better than Mr. Salve does.

SHRI N. K. P. SALVE: Madam, it is the economic conditions of the people residing in that area which need properly to be looked after, and I put it to the Centre that the Centre shouldtake appropriate steps so that the economicconditions which are at the root of these troubles are duly taken are of That is my submission, Madam. Thank you. SHRI M. S. GURUPADASWAMY (Karnataka): Madam, Deputy Chairman I think I am the last to be called to speak on this issue.

SHRI JAGESH DESAI: No, no. I am here!

THE DEPUTY CHAIRMAN I didn't hear it. What did you say?

AN HONOURABLE MEMBER; You should be generous!

THE DEPUTY CHAIRMAN: I really don't want to be, because I have a very long business to be finished.

SHRI M. S. GURUPADASWAMY: I said, perhaps I am the last to be called by you. They said "No". Anyway. ..

SHRI VISHVJIT P. SINGH: As far as we are concerned, we will discuss ...

#### (Interruptions)

SHRI V. GOPALSAMY (Tamil Nadu): He can't sit and speak like this... (*Interruptions*)\_\_\_\_\_

SHRI M. S. GURUPADASWAMY Madam, what has happened in Assam is shocking indeed. Nobody *on* this side of the House Would feel happy' about what is happening there. We condomn the killings.

Shri N. K. P. Salve said somethiag about destabilization of the States.' I hope his words are true. Unfortunately, they are not true.

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH); Mr. Dipen Ghosh also said.

SHRI N. K. P. SALVE: By the weight of their own, sins. (*Interruptions*)

SHRI *M*. S. GURUPADASWAMY: . I didn't hear him. anyway. I wish they are true Unfortunately they are not true. I want the Government

21 Re. kilting of Bodos in

of India, which hae the responsibility to rule the entire country, to play the role of a friend, guide and philosopher to all the States, whether they are ruled by the Congress Party or the opposition parties. The record of the Congress Party is not something that one can emulate. They have been indulging in destabilising non-Congress Governments, not only in Kamataka but also elsewhere. My fear is the Congress has learnt • great lesson from the British rulers. The British rulers ruled this country by dividing the country, and the same tactics the Congress Party is adopting, . the politics of divide and rule. (In-. terruptions)

SHRI V. NARAYANASAMY: your party is divided now. You are dividing yourself. What can we do? You are responsible for it. (Interruptions)

SHRI M. S. GURUPADASWAMY: Our party might .have been divided. That is the concern of our party. But you are dividing the whole nation. That is horrible.

In respect of Assam, may I tell my friend, Mr. Buta Singh, not to use the RAW, not to use its power and not to conspire against the State Government? They should, on the other hand, let the State Government face the situation which is emerging, which is serious. The whole country As toncerned about what is going on in Assam. Assam should remain anited, and the Government of India should give its helping hand in that regard. I am afraid this violence will not stop. It should stop. But because it is a political violence born out Of agitation, political agitation, I feel that this violence will continue unless the issue is settled politically.

In this regard, I would like the Government of India to play a very constructive role, not a role whichwill destabilise the situation. It will recoil on you ultimately. Don't look to shortterm political dividends. It will boomerang on you and the coun-

try. Therefore, I want the Home Ministry and the Government of India to exercise restraint and play a very useful, constructive, beneficial role so that there may be restoration of normalcy in Assam. (Interruptions)

THE DEPUTY CHAIRMAN Before I ask anybody else to speak or the' Home Mnister to react, there are papers to be laid by Shri Shiv Shan-ker.

### PAPERS LAID ON THE TABLE

Aud it Report on the Accounts (1987-88) of the Board of Apprenticeship Training (Western Region), Bombay and related papers

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI P. SHIV SHANKER): Madam. I lay on the Table a copy each (in English and Hindi) of the following papers

(i) Audit Report on the Accounts of the Board of Apprenticeship Training (Western Region) Bom. bay, for the year 1987-88.

(ii) Statement giving reasons for delay in laying the paper mentioned at (i) above

[Placed in Library. See No. LT-8269/89 for (i) and (ii)

#### **REPORTED KILLING OF BODOS IN** GOHPUR VILLAGE IN SONITPUR DISTRICT OF ASSAM contd.

SHRI KHYOMO LOTHA (Nagaland); Madam, this is on Bodo.

THE DEPUTY CHAIRMAN: Yes. Bodo

IN THE THE MINISTER OF STATE DEPARTMENTS OF YOUTH 'AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT